

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

O. A. No. 261 OF 2020 (SZ)

IN THE MATTER OF:

Tribunal on its own motion-SUO MOTU

Based on the News item in Dinamalar Chennai

Edition dated 03.12.2020, "The Untreated effluents from tanneries

Situated in Nagalkeni,

Pammal discharged into the canal"

...

Applicant(s).

Versus

1. The Principal Secretary to Government of Tamil Nadu,
Health and Family Welfare Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
2. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
3. The Principal Secretary to Government of Tamil Nadu,
Industries Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
4. The Secretary to Government of Tamil Nadu,
Department of Environment & Forests,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
5. The Chairman,
Tamil Nadu Pollution Control Board,
No. 76, Anna Salai, Guindy,
Chennai - 600 032.
6. The District Collector,
Chengalpet District,
Collector Office, GST Road,
Chengalpattu - 603 001.
7. The Municipal commissioner,
Pammal Municipality,
Doctor Ambedkar Salai,
(PozhichalurSalai), Pammal,
Chennai, Tamil Nadu - 600 075.

8. The Secretary,
Thiruneermalai Town Panchayat,
Thiruneermalai, Chennai,
Tamil Nadu – 600 044.

... Respondents.

INSPECTION REPORT OF THE COMMISSIONER, PAMMAL MUNICIPALITY CONSTITUTED BY THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) IN RESPECT OF O.A. NO. 261 OF 2020 (SZ) TAKEN UP SUO MOTU BASED ON THE NEWS ITEM IN DINAMALAR, CHENNAI EDITION DATED 03.12.2020, UNDER THE CAPTION "THE UNTREATED EFFLUENTS FROM TANNERIES SITUATED IN NAGALKENI, PAMMAL DISCHARGED INTO THE CANAL"

1. ORDERS OF THE HON'BLE TRIBUNAL

- It is respectfully submitted that the Hon'ble National Tribunal, (SZ) Chennai in its order dated 18.03.2021 in the matter of O.A. No. 261 of 2020 has received the Reports of the Joint Committee as well as the report of the PWD and the CETP and had directed the individual Departments to file their responses.

2. COMPLIANCE OF THE DIRECTION

It is respectfully submitted that in due compliance of the orders of the Hon'ble National Green Tribunal, samples were collected by the officials of Tamil Nadu Pollution Control Board on a regular basis for Analysis from the inlet and outlet of the common effluent treatment plant (CETP) for Tanneries at Pammal operated and maintained by M/s. Pallavaram Tanners Industrial Effluent treatment Company Limited for handling the trade effluent generated from 119 members Tannery units functioning in and around Nagalkeni and Pammal area of Pammal Village Pallavaram Taluk, Chengalpattu District and at the Nattu Kalvai (Canal) mouth which opens to the Adyar River.

3. OBSERVATIONS BY THE MUNICIPALITY.

During the time of inspection, the committee observed the following.

1. Out of 144 members Tannery units at Nagalkeni and Pammal area, only 119 member units were found operating carrying out the process of semi finished to finished leather.

- II. Treated effluent from the CETP is conveyed through the closed pipe line runs to a length of 2.5Km in the Nattu Kalvai (Canal), then flows along with sewage / sullage in the earthen drain of the Nattu Kalvai for another 1.5Km and joins Adyar River. As ascertained from the CETP that earlier pipe line has been laid upto Adyar River. The said portion of 1.5KM pipe line got damaged due to heavy rain.
- III. As ascertained from the CETP in order to prevent the discharge of treated effluent into the Adyar River it was proposed to implement the new proposal of mixing / dilution scheme i.e. transportation of the treated trade effluent to the CMWSSB (Chennai Metropolitan Water Supply and Sewerage Board) STP Complex at Perungudi and mixing the same with the Chlorides and Sulphates to the inland surface water standards and to discharge into Buckingham Canal, and dispose finally into the sea.
- IV. As ascertained that CMWSSB was entrusted with the work of implementation of scheme for dilution / mixing of the treated tannery effluent conveyed from Common Effluent Treatment Plant (CETP) at Pallavaram with the Treated Domestic Sewage at Perunkudi STP for TDS control and viable Environmental Management as a deposit work for the total cost estimate of Rs. 18.71 Crores.

4. RECOMMENDATIONS :

Based on the above observation, the Commissioner Pammal Municipality submits the following recommendation before the Hon'ble National Green Tribunal (Southern Zone)

- i. CETP shall complete and commission the mixing / dilution project activity (i.e. laying of pipe line from the Common Effluent Treatment Plant to Perungudi STP, Construction of Effluent tank, Collection tank & mixing tank along with online monitoring system) within 31.12.2021.

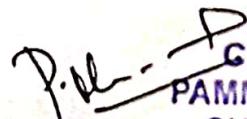
- ii. CETP shall complete and commission the Up-gradation of the additional Aeration tank of capacity 6 MLD with jet aspirator system within three months.
- iii. CETP shall relay the pipe line carrying the treated effluent along the banks of the Nattu Kalvai at a elevated level upto Adyar River for disposal till the implementation of the mixing / dilution project.
- iv. CETP to get necessary CMDA / Municipality approval for establishing the mixing / dilution project.
- v. CETP to get necessary approval for establishment and operation of the project from TNPCB.
- vi. The CETP shall stop the discharge of the RO Reject along with the treated Effluent as the same will result in the pollution of the Water bodies as the Pollutants that have been removed from the effluents are effectively being again mixed with the treated water, rendering the treatment process redundant.

Plugging of Discharge of Sewage/sullage into the Naattukalvai:

As there are no habitations in the Limits of the Pammal Municipality in the vicinity of the Naattukalvai, there is no discharge of any sewage or sullage that reaches the Naattukalvai or the Adyar River. Only the Treated Effluent of the CETP is being discharged as stated above.

Dated on this the 14th day of August 2021

Solemnly affirmed on this the
12th day of August 2021, and the
Deponent herein has Affixed her
signature in my presence
At Chennai.


COMMISSIONER
PAMMAL MUNICIPALITY
CHENNAI - 600 020.

Before me


S. RAMESHTHIL KUMAR
ADVOCATE, E. No.2522/06
DS, 31/15, 1st Main Road,
Gandhi Nagar, Adyar,
Chennai - 600 020.

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
AT CHENNAI**

O. A. No. 261 of 2020

ACTION TAKEN REPORT

**M/s. P. SRINIVAS (828/1994).
N.K. PONRAJ (2263/2009).
R. PURUSHOTHAMAN(253/2011**

COUNSEL FOR 7th RESPONDENT

Mobile No. 94862 04469